

**ACT No. XXIV OF 1919.**

[PASSED BY THE INDIAN LEGISLATIVE COUNCIL.]

*(Received the assent of the Governor General on the 24th September, 1919.)*

An Act to remove the restrictions imposed on the withdrawal of capital from the money-market by Companies.

WHEREAS it is expedient to remove the restrictions imposed on the withdrawal of capital from the money-market by Companies; It is hereby enacted as follows:—

Short title.

1. This Act may be called the Indian Companies Restriction Repealing Act, 1919.

Repeal of Act XII of 1918.

2. The Indian Companies Restriction Act, 1918, XII of 1918, is hereby repealed.